

**Pendency of consumer cases due to vacant posts in CDRF**

1477. SHRI ANIL MADHAV DAVE:

SHRI C.M. RAMESH:

SHRI TARUN VIJAY:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware that there is a large number of vacancies in the Consumer Disputes Redressal Fora (CDRF) at district as well as State level;

(b) whether Government is also aware that due to vacancy in the Consumer Disputes Redressal Fora, a large number of consumer complaints as well as appeals are pending; and

(c) whether Government has taken any concrete steps to fix this problem, if so, the details thereof and outcome obtained and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB DADARAO DANVE):

(a) and (b) Yes, Sir. Vacancy in the Consumer Disputes Redressal Fora (CDRF) is one of the reasons for pendency of large number of consumer complaints as well as appeals.

(c) The State Governments have been requested from time to time to take action well in advance for filling up of vacancies of President and Members and to maintain a panel of candidates for filling up of future vacancies to avoid delay in appointments. The recent trend shows reduction in the vacancies to the post of President and Member in State Commission and that of President in District Fora.

**Implementation of National Food Security Act**

1478. SHRI K.C. TYAGI:

SHRI P. BHATTACHARYA:

SHRI P. RAJEEVE:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the National Food Security Act is implemented in the country;

(b) if so, the details of all States regarding status of its implementation; and